

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2059/2017

New Delhi, this the 2nd day of June, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Smt. Vijay Mehndiratta, Aged 53 years
W/o Shri Kamal Kishore Mehndiratta
Working as Laboratory Technician in
Factory Section, Labour Department, GNCT of Delhi.
R/o Flat No.204, Sarang Residency
G.H. No.4, Sector 21C, Part-3,
Faridabad (Haryana). .. Applicant

(By Advocate : Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi through
The Chief Secretary
New Sectt., I.P.Estate, New Delhi.
2. The Secretary-cum-Labour Commissioner
Labour Department,
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi – 110 054. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, who is working as Laboratory Technician with the respondents, filed the O.A. seeking the following relief(s):

“(a) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not considered and not finalized the case of the applicant for revision of her pay scale at par with the similarly situated persons working in other Department of Govt. of NCT of Delhi, is illegal, arbitrary and discriminatory

and consequently, pass an order directing the respondents to consider and to take a final decision in the case of the applicant for revision of her scale.

- (b) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider and to grant the revised pay scale of Rs.4500-7000 w.e.f. 1.1.1996 and PB-1 + GP 2800/- w.e.f. 1.1.2006 to the applicant with all the consequential benefits including the arrears of difference of pay and allowances and revision of financial upgradation at par with similarly situated persons.
- (c) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

3. It is submitted that the applicant made number of representations including Annexure A/1 dated 02.06.2016 to the respondents ventilating his grievances. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider Annexure A/1 representation of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(PRAVEEN MAHAJAN)
MEMBER (A)

/Jyoti /

(V. AJAY KUMAR)
MEMBER (J)